

**THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**NOTICE**

Whereas a notice dated 23.09.2021 alongwith Annexure 'A' and 'B' was uploaded requesting the concerned applicants-advocates, whose names were mentioned in the list Annexure 'A', to furnish certain documents/particulars for removal of deficiencies in the applications received for preparation of Roll of Advocates within a period from 01.10.2021 to 03.11.2021. However, large number of applicants-advocates are yet to remove deficiencies in their applications. Therefore, on the request of Punjab and Haryana High Court Bar Association (Regd.), Chandigarh, the time for removal of deficiencies in the applications is extended.

Now, the concerned applicants-advocates may furnish the requisite documents/particulars on any working day (between 10:00 AM to 05.00 PM) from 22.11.2021 to 13.12.2021 positively at Ordinary Filing Counter No.1 to 4 near pass Counter.

**There shall be no further extension of time for removal of deficiencies in the applications.**

The applicants-advocates are also requested to strictly adhere to Covid-19 protocol guidelines issued by the Government viz. wearing of masks, social distancing and use of hand sanitizer etc.

  
**Registrar (Rules)**